

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
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Commercial Complex (BDA),  
Indiranagar,  
Bangalore - 560 038

Dated : 30/7/87

CONTEMPT OF COURT APPLICATION NO 23 /87( )  
C A No. 1874 (86 CT)

W.P. NO \_\_\_\_\_

Applicant

Shri T. Chinnaswamy

v/s The PMG, Karnataka & another

To

1. Shri T. Chinnaswamy  
L.S.G. (Postal Assistant)  
Ulsoor  
Bangalore - 560 008
2. Shri M. Raghavendra Achar  
Advocate  
1074-1075, Banashankari I Stage  
Sreenivasanagar II Phase  
Bangalore - 560 050
3. The Post Master General  
in Karnataka  
Karnataka Circle, Bangalore - 1

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

4. The Senior Superintendent of  
Post Offices  
Bangalore Division  
Bangalore - 560 001
5. Shri M.S. Padmarajaiah  
Senior Central Govt. Stng Counsel  
High Court Buildings  
Bangalore - 560 001

Please find enclosed herewith the copy of ORDER/~~STAN~~/

~~ORDER~~ passed by this Tribunal in the above said

application on 22-7-87.

*B. V. Venkateshwar*  
DEPUTY REGISTRAR  
~~EXTRACTION OFFICER~~  
(JUDICIAL)

Encl : as above

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CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

DATED THIS THE 22ND DAY OF JULY, 1987.

Present: Hon'ble Sri Ch. Ramakrishna Rao

Member (J)

Hon'ble Sri P. Srinivasan

Member (A)

C.C. APPLICATION NO. 23/87

Sri T. Chinnaswamy  
Major, L.S.G. (Postal  
Assistant)  
Ulsoor  
Bangalore - 560 008

....

Applicant

(Sri M. Raghavendra Achar

.... Advocate)

1. Post Master General  
in Karnataka  
Karnataka Circle  
Bangalore.

2. The Senior Superintendent  
of Post Offices  
Bangalore Division  
Bangalore - 560 001.

Respondents

(Shri M.S. Padmarajaiah

.... Advocate)

The application came up for hearing  
before the Tribunal today. Member (J) made the following:

O R D E R

By this application made under Section 17  
of the Administrative Tribunals Act, 1985 read with  
Contempt of Court Act 1971, the complainant, who  
was the applicant in A. No.1074/86 decided on 24.11.1986,  
complains that the respondents to that application have  
not yet implemented the orders of the Tribunal though  
it is nearly eight months since that order was passed.  
In the order dated 24.11.1986 rendered in the aforesaid  
application, this Tribunal directed the respondents  
to give the applicant the benefit of promotion to the  
post of Lower Selection Grade II in accordance with



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the order dated 7.7.1981 issued by respondents in this behalf and all consequential benefits as if the promotion order dated 7.7.1981 had taken effect forthwith.

2. Shri M.R. Achar, learned counsel for the applicant, pointed out that after receiving the order of this Tribunal dated 24.11.1986 the applicant had addressed a letter on 27.12.1986 to the respondents requesting them to implement the said order of this Tribunal but till date he had received no reply. This, according to Shri Achar, amounted to contempt of the orders of this Tribunal and, therefore, <sup>the Respondents</sup> should be punished for the same.

3. Shri M.S. Padmarajaiah, learned counsel for Central Government was present in the Court and took notice of this application. He has also been heard in this connection.

4. It is indeed regrettable that an order of this Tribunal communicated to the respondents about 8 months back should remain unimplemented. If the respondents do not act quickly to give effect to the orders of this Tribunal, the very purpose of establishment of this Tribunal will be foiled. While we do not consider this a fit case for initiating proceedings of contempt because our order did not fix any deadline for implementing our direction contained therein, we direct the respondents to take up the matter without any further delay and give the applicant



*[Signature]*

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the benefits of our order within two months from today.

5. In the result the proceedings for contempt are dropped subject to the directions given above. Parties to bear their own costs.



SD---

MEMBER (J)

"True copy"

SD-----

MEMBER (A)

R. V. Venkatesh Rao  
DEPUTY REGISTRAR  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

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